

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Revision No.551 of 2020**

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Sanjay Kumar Gupta	...	...	<b>Petitioner</b>
<b>Versus</b>			
1. The State of Jharkhand			
2. Pradeep Modi	...	...	<b>Opposite Parties</b>

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner	: Mr. Rakesh Kr. Gupta, Adv.
For the State	: Mr. Shekhar Sinha, P.P.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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**05/08.09.2021:** Issue notice upon the opposite party in the interlocutory application as well as in the main revision application, both under registered cover with A/D as well as ordinary process, for which requisites etc. must be filed within two weeks.

In the meantime, two weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office.

**(Rajesh Kumar, J.)**